

IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD "A" BENCH

**Before: Shri T.R. Senthil Kumar, Judicial Member And  
Shri Makarand Vasant Mahadeokar, Accountant Member**

**ITA No: 647/Ahd/2024  
Assessment Year: NA**

Xphere India Foundation 306, Sarthik Square, Near Shapath-3, S.G. Highway, Bodakdev, Ahmedabad-380054 Gujarat  <b>PAN: AAACX3487B (Appellant)</b>	Vs	The Commissioner of Income Tax (Exemption), Ahmedabad  <b>Respondent)</b>
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**Assessee Represented: Withdrawal Application  
Revenue Represented: Shri H. Phani Raju, CIT-DR**

Date of hearing : 22-08-2024  
Date of pronouncement : 27-08-2024

**आदेश/ORDER**

**PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-**

This appeal is filed by the Assessee as against the order dated 21.02.2024 passed by the Commissioner of Income Tax (Exemption), Ahmedabad denying final Registration under section 80G(5) of the Income Tax Act, 1961 (hereinafter referred to as 'the Act').

2. At the outset, there is a letter from the assessee-trust dated 16-08-2024 signed by Shri Ghanshyam G. Trivedi Director seeking permission to withdraw the above appeal.

3. Recording the above submission of the assessee-trust, this appeal filed by the Assessee is hereby dismissed as withdrawn.

Order pronounced in the open court on 27-08-2024

**Sd/-**

**(MAKARAND VASANT MAHADEOKAR)**  
**ACCOUNTANT MEMBER True Copy**  
**Ahmedabad : Dated 27/08/2024**

**Sd/-**

**(T.R. SENTHIL KUMAR)**  
**JUDICIAL MEMBER**

**आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-**

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार  
आयकर अपीलीय अधिकरण,  
अहमदाबाद